

(b) Under the proposed Clinical Establishments (Registration and Regulation) Bill, 2010, scheduled to be introduced in Parliament, a regulatory framework is being sought to be created. After enactment of the law, clinical establishments would need to comply with prescribed standards and other conditions of registration to ensure delivery of quality healthcare services.

Introduction of vaccines without proper trials

*170. SHRI N.K. SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government has introduced many vaccines in the public health system without conducting proper studies and tests;

(b) if so, the details thereof;

(c) whether Government or Indian Council of Medical Research (ICMR) have allowed such vaccines under the influence of international agencies and due to vested interests; and

(d) if so, the steps Government proposes to take to stop such vaccines in the public health system till proper tests and studies are conducted in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Under the Universal Immunization Programme, BCG, Polio, DPT and measles vaccines, apart from tetanus toxoid for pregnant women, have been introduced by the Department of Health and Family Welfare, in the public health system after proper studies/tests and assessment of need.

Vaccines have also been selectively introduced in endemic areas for some diseases like Japanese Encephalitis (JE), Hepatitis B, epidemic meningococcal meningitis, after due consultation with experts to ensure their safety, efficacy and necessity.

The Indian Council of Medical Research (ICMR) under the Department of Health Research, provides technical inputs when requested by the Department of Health and Family Welfare with regard to vaccines, but does not grant licence for new vaccines or introduce them in the public health system.

Below par performance of CGHS

*171. SHRI S. ANBALAGAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the below par performance of the Central Government Health Scheme (CGHS);

(b) if so, the details thereof and the steps proposed to be taken in this regard;

(c) the number of complaints received from the Central Government employees on poor diagnosis by doctors in CGHS clinics in the country, State-wise, during each of the last three years; and